



Dispose-off used cooking oil to authorized collection agencies, aggregators of enrolled Biodiesel Manufacturers: FSSAI



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New Delhi, Aug 10 (KNN) The Food Safety and Standard Authority of India (FSSAI) has asked all the food safety commissioners of all States/UTs to ensure that all Food Business Operators (FBOs) maintain the usage record and dispose-off their used cooking oil to authorized collection agencies or aggregators of enrolled Biodiesel Manufacturers only.

In a notification, FSSAI also requested them to conduct periodic inspection with a view to ensure that Biodiesel Manufacturers utilize the used cooking oil for manufacture of Biodiesel only and the same does not enter into the food chain.

Earlier, in the month of January, FSSAI issued the directions that FBOs whose consumption of edible oils for frying is more than 50 liters per day would maintain the usage records and would dispose used cooking oil to agencies authorized by the FSSAI or Commissioner of Food safety of States/UTs from time to time.

This order was directed to be effective with effect from March 1, 2019. Subsequently, this time line was extended for three months which was effective from June 1, 2019.

Besides this, FSSAI issued directions requiring Biodiesel Manufacturers to enroll with FSSAI for collection of used cooking oil from FBOs till the registration mechanism is developed under states/UTs.

Through an order dated May 6, 2019 the FSSAI had clarified the guidelines for the collection of Used Cooking Oil (UCO) by Biodiesel Manufacturers from FBOs through their authorized collection agencies.